IN THE HIGH COURT OF MADHYA PRADESH

AT GWALIOR
MCRC No. 25995 of 2024
(BHARAT GAUTAM* Vs *THE STATE OF MADHYA PRADESH)

Dated : 05-07-2024

(BY NIRMAL SHARMA- ADOVCATE FOR APPLICANT.)

(BY SHRI R.S. KUSHWAH- DY. ADVOCATE GENERAL FOR RESPONDENT/SATE)

(SHRI DEVENDRA SHARMA- ADVOCATE FOR COMPLAINANT.)

This application coming on for admission this day, the court passed the following:

ORDER

1. The applicant has filed this FIRST bail application u/S.439 Cr.P.C for grant of bail. Applicant has been arrested on 24.02.2024 by Police Station- Physical, District Shivpuri in connection with Crime No.40/2024 registered for offence punishable under Sections 307 of the IPC and 25 (9), 25, 25(9), 27, 30 of the Arms Act.

2. It is the submission of learned counsel for the applicant that applicant is suffering confinement since 24.02.2024 and charge-sheet has already been filed, therefore, chance of tempering with evidence/witnesses is remote. Even otherwise, it was a case of celebration fire (हर्ष फायर) at the instance of applicant who happens to be neighbour of

complainant and marriage was likely to be solemnized in the house of the neighbour only. However, due to misunderstanding, the case has been registered. Both the parties have entered into settlement and they want to bury their dispute once and for all. Therefore, another petition under Section 482 of the Cr.P.C. vide M.Cr.C. No.26008/2024 has been filed for settlement. Applicant undertakes to cooperate in trial/investigation, if required, and he would not be source of embarrassment of harassment to the complainant party in any manner in future. He would abide by all the terms and conditions as imposed by this Court. Applicant further undertakes to cooperate in trial as well as investigation and would make himself available as and when required. Applicant intends to perform some community service to purge himself out of the guilt felt by him and to serve national / environmental / social cause. Under these circumstances, his case may be considered for grant of bail.

3. Learned counsel for the respondent/State opposed the prayer and prayed for dismissal of application. He further submitted that applicant bears criminal record of four cases, however, acquittal has been recorded in all cases, in favour of the applicant.

4. Learned counsel for complainant fairly submitted that he has no objection if the applicant is granted bail. He also affirms the fact both the parties have settled the matter, therefore, petition for settlement has been filed.

5. Heard learned counsel for the parties at length and perused the case diary.

. **6.** Considering the submissions advanced by the learned counsel for the parties, without commenting on the merits of the case and as per the spirit of community service echoed in the order of **Sunita Gandharva Vs. State of M.P.** reported in **2020(3) MPLJ(Cri.)247**, the application is **allowed**. It is hereby directed that the applicant shall be released on bail on his furnishing personal bond of **Rs.50,000/- (Rupees Fifty Thousand Only)** with **one solvent surety** in the like amount to the satisfaction of trial Court.

7. This order will remain operative subject to compliance of the following conditions by the applicant :-

1. The applicant will comply with all the terms and conditions of the bond executed by him;
2. The applicant will cooperate in the investigation/trial, as the case may be;
3. The applicant will not indulge themselves in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the Court or to the Police Officer, as the case may be;
4. The applicant shall not commit any offence similar to the offence of which he is accused;
5. The applicant will not seek unnecessary adjournments during the trial;
6. The applicant will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be;
7. **It is made clear that this bail is granted once the case is**

made out for bail and thereafter, direction for plantation of saplings is given and it is not the case where a person intends to serve social cause can be given bail without considering the merits.

एतद् द्वारा यह भी निर्देशित किया जाता है कि **आवेदक 10 पौधों का फल देने वाले पेड़ अथवा नीम/पीपल)** रोपण करेगा तथा उन्हे अपने आस पडोस में पेड़ों की सुरक्षा के लिए बाड़ लगाने की व्यवस्था करनी होगी ताकि पौधे सुरक्षित रह सके। आवेदक का यह कर्तव्य है कि न केवल पौधों को लगाया जाऐ, बल्कि उन्हें पोषण भी दिया जाए। **''वृक्षारोपण के साथ, वृक्षापोषण भी आवश्यक है।''** आवेदक विशेषतः **6–8 फीट ऊूंचे पौधे/पेड़ों को लगायेगे ताकि वे शीघ्र ही पूर्ण विकसित हो सकें**। अनुपालन सुनिश्चित करने के लिए, आवेदक को रिहा किये जाने की दिनांक से **30 दिनों के भीतर विचारण न्यायालय** के समक्ष वृक्षों/पौधों के रोपण के सभी फोटो प्रस्तुत करने होगें। तत्पश्चात्, अगले तीन वर्ष तक हर तीन महीने में आवेदक के द्वारा विचारण न्यायालय के समक्ष प्रगति रिपोर्ट प्रस्तुत की जाएगी।

वृक्षों की प्रगति पर निगरानी रखना आवेदक का कर्तव्य है क्योंकि पर्यावरण क्षरण के कारण मानव अस्तित्व दांव पर है और न्यायालय अनुपालन के बारे में आवेदक द्वारा दिखाई गई किसी भी लापरवाही को नजर अंदाज नही कर सकता है। इसलिए आवेदक को पेड़ों की प्रगति और आवेदक द्वारा अनुपालन के संबंध में एक रिपोर्ट प्रस्तुत करने के लिए निर्देशित किया जाता है एवं आवेदक द्वारा किये गये अनुपालन की एक संक्षप्ति रिपोर्ट विचारण न्यायालय के समक्ष प्रत्येक तीन माह में प्रस्तुत की जायेगी।

वृक्षारोपण में या पेड़ों की देखभाल में आवेदक की ओर से की गई कोई भी चूक आवेदक को जमानत का लाभ लेने से वंचित कर सकती है।

आवेदक को अपनी पसंद के स्थान पर इन पौधों/पेडों को रोपने की स्वतंत्रता होगी, यदि वह इन रोपे गये पेडों की ट्री गार्ड या बाड़ लगाकर रक्षा करना चाहता है, अन्यथा आवेदक को वृक्षों के रोपण के लिए तथा उनके सुरक्षा उपायों के लिए आवश्यक खर्चे वहन करना होगें।

इस न्यायालय द्वारा यह निर्देश एक परीक्षण प्रकरण के तौर पर दिए गए हैं ताकि हिंसा और बुराई के विचार का प्रतिकार, सृजन एवं प्रकृति के साथ एकाकार

होने के माध्यम से सामांजस्य सीापित किया जा सके। वर्तमान में मानव अस्तित्व के आवश्यक अंग के रूप में दया, सेवा, प्रेम एवं करूंणा की प्रकृति को विकसित करने की आवश्यकता है क्योंकि यह मानव जीवन की मूलभूत प्रवृतियां हैं और मानव अस्तित्व को बनाए रखने के लिए इनका पुनर्जीवित होना आवश्यक है।

यह निर्देश आवेदक के द्वारा स्वतः व्यक्त की गई सामुदायिक सेवा की इच्छा के कारण दिया गया है जो स्वैच्छिक है।

''यह प्रयास केवल एक वृक्ष के रोपण का प्रश्न न होकर बल्कि एक विचार के अंकुरण का है।''

8. It is expected from the applicant that he shall submit photographs by downloading the mobile application (NISARG App) prepared at the instance of High Court for monitoring the plantation through satellite / Geo-tagging / Geo-fencing.

9. Application stands **allowed and disposed of.**

10. A copy of this order be sent to the trial Court concerned for compliance and information.

Certified copy as per rules.

(ANAND PATHAK)
JUDGE

vishal

VISHAL UPADHYAY

Digitally signed by VISHAL UPADHYAY
DN: c=IN, o=HIGH COURT OF MADHYA PRADESH BENCH GWALIOR, ou=HIGH COURT OF MADHYA PRADESH BENCH GWALIOR, 2.5.4.20=5d5050008f4c040023a64c8030d9c80d25cbf5f3eb4f56fa864a20d5b4fbe3d3e, postalCode=474001, st=Madhya Pradesh, serialNumber=637E939E833627AEBCC13D85E5F2383A287E83C6CDFA6347A00E482772314FE9, cn=VISHAL UPADHYAY
Date: 2024.07.05 18:28:25 +05'30'